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CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH ~~AT~~

AT HYDERABAD.

O.A.No.1584/97.

Date of decision: 26th November, 1997.

Between:

H.K.Gopal. Applicant.

and

1. The Sub Divisional Engineer, Phones, BHEL MOG & GCBL Telephone Exchange, Hyderabad - 32.
2. The Divisional Engineer, Telecommunication, (Rural), Hyderabad.
3. The Chief General Manager, Telecommunication, A.P.Circle, Hyderabad.

Respondents.

Counsel for the applicant: Sri T.V.V.S. Murthy.

Counsel for the respondents: Sri N.R. Devaraj.

JUDGMENT.

(By Hon'ble Sri H. Rajendra Prasad, Member (A))

Heard Sri T.V.V.S. Murthy for the applicant and Sri W. Satyanarayana for Sri N.R. ^eDavaraj on behalf of the respondents.

The applicant claims to have been working in casual capacity since 22.10.1993. According to him, he still continues to be engaged as night-watchman. He apprehends that the Authorities are going to terminate his services. When asked to substantiate the apprehension by some document, it is submitted that

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it is an oral threat made by Respondent No.1. There is nothing to prove the correctness or otherwise of this allegation.

The applicant has not represented his grievance to any one before approaching this Tribunal. It is, therefore, directed that he may, if he so chooses, submit a representation to the concerned authorities to enable them to examine his claim and take an appropriate decision. Until such a decision is taken and communicated to him, his services shall not be terminated. If the authorities decide to terminate his services for any reason, the same shall not be operated for a period of two weeks from the date of its communication to the applicant.

With the above direction, the O.A., is disposed of at the admission stage. No costs.


H. RAJENDRA PRASAD,
MEMBER (A)

Date: 26--11--1997.

Dictated in open court.

sss.


Deputy Registrar